

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO-1105
ANSWERED ON - 28/07/2021

ATROCITIES AGAINST SCs/STs

1105. DR. L. HANUMANTHAIAH
DR. AMEE YAJNIK

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the State-wise details of atrocities against SCs/STs reported during the last five years, particularly in Karnataka and Uttar Pradesh;
- (b) the State-wise details of convictions against these cases of atrocities;
- (c) whether the victim's families have been provided any financial or legal assistance by the State in such cases;
- (d) whether there has been a sharp spike in these cases during the last two years; and
- (e) if so, the steps taken by Government to curb the spike in cases?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) & (b) State-wise details of atrocities against SCs/STs and the details of convictions during year 2015 to 2019 including Karnataka and Uttar Pradesh, (as per the latest data provided by National Crime Records Bureau), are annexed at **Annexure A & B** respectively.

(c) This Ministry releases funds to the States/UTs for:-

i) Functioning and strengthening of the Scheduled Castes and Scheduled Tribes Protection Cell and Special Police Stations.

ii) Setting up and Functioning of Exclusive Special Courts.

iii) Relief and Rehabilitation of atrocity victims.

iv) Incentive for Inter-Caste Marriages, where one of the spouses is a member of a Scheduled Caste.

v) Awareness Generation

under the Centrally Sponsored Scheme for the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Caste and the Scheduled Tribes (Protection of Atrocities) (PoA) Act, 1989.

- State-wise details of number of victims provided relief/legal assistance during the year 2015-2019 is attached at **Annexure C**.

(d) & (e) No Sir. The Atrocity Cases in the year 2018 have decreased approximately by 11.15% from the year 2017, but has increased by 11.46% in the year 2019 from the year 2018.

The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 (PoA Act) has been amended in 2015 to make it more effective. The amendments include new offences, expanded scope of presumptions, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try the offences under the PoA Act to enable expeditious disposal of cases, power of Special Courts and Exclusive Special Courts to take direct cognizance of offences and as far as possible, completion of trial within two months from the date of filing of the charge sheet, establishing rights of victims and witnesses, and strengthening preventive measures. Further, Section 18 of the PoA Act was amended by the Scheduled castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2018 (No. 27 of 2018) and enforced on 20.08.2018, and now conduct of a preliminary enquiry before registration of an FIR, or to seek approval of any authority prior to arrest of an accused, is no longer required.

The Government has been reviewing with the law implementing agencies of the State Government for ensuring prompt registering of atrocities, speedy investigation of the offences and timely dispensing of cases by the Courts.

Further, Government of India has issued advisories to the State Governments/UT Administrations from time to time for effective implementation of the PoA Act and Rules.

Annexure A to the Rajya Sabha Unstarred Question No. 1105 for 28.07.2021

Details of number of cases registered relating to Scheduled Castes and Scheduled Tribes under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 in conjunction with the IPC, during the year 2015, 2016, 2017, 2018 and 2019.

S. No.	States/UT	Cases registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, in conjunction with the IPC														
		2015			2016			2017			2018			2019		
		SC	ST	Total	SC	ST	Total	SC	ST	Total	SC	ST	Total	SC	ST	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Andhra Pradesh	2263	362	2625	2335	405	2740	1969	341	2310	1632	303	1935	1892	312	2204
2.	Arunachal Pradesh	0	1	1	0	0	0	2	0	2	0	0	0	0	0	0
3.	Assam	5	0	5	4	1	5	10	65	75	0	3	3	17	1	18
4.	Bihar	6293	5	6298	5701	25	5726	6747	80	6827	6863	64	6927	6540	97	6637
5.	Chhattisgarh	216	373	589	243	402	645	283	399	682	264	386	650	339	427	766
6.	Goa	13	8	21	10	11	21	10	2	12	4	3	7	3	1	4
7.	Gujarat	1009	248	1257	1321	281	1602	1477	319	1796	1321	299	1620	1295	310	1605
8.	Haryana	510	0	510	639	0	639	760	0	760	912	0	912	1034	1	1035
9.	Himachal	91	6	97	115	2	117	108	3	111	34	0	34	30	0	30

	Pradesh															
10.	Jharkhand	736	266	1002	525	280	805	541	237	778	215	81	296	324	136	460
11.	Karnataka	1841	386	2227	1866	371	2237	1869	401	2270	1226	302	1528	1417	316	1733
12.	Kerala	695	165	860	810	182	992	915	144	1059	783	126	909	776	128	904
13.	Madhya Pradesh	3546	1358	4904	4922	1823	6745	5892	2289	8181	4741	1867	6608	5299	1920	7219
14.	Maharashtra	1795	481	2276	1736	403	2139	1688	464	2152	1807	507	2314	1932	506	2438
15.	Manipur	0	0	0	2	1	3	0	1	1	0	1	1	0	2	2
16.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	8	8
18.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Odisha	1821	691	2512	1796	681	2477	1969	700	2669	1747	552	2299	1845	576	2421
20.	Punjab	147	0	147	132	2	134	118	0	118	136	0	136	130	1	131
21.	Rajasthan	5911	1409	7320	5134	1195	6329	4238	984	5222	4490	1073	5563	6659	1759	8418
22.	Sikkim	3	0	3	1	0	1	5	6	11	2	1	3	2	2	4
23.	Tamil Nadu	1735	25	1760	1287	19	1306	1361	22	1383	1331	13	1344	1060	28	1088
24.	Telangana	1292	386	1678	1529	375	1904	1465	435	1900	1337	383	1720	1545	494	2039

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25.	Tripura	1	3	4	0	3	3	1	1	2	1	0	1	0	0	0
26.	Uttar Pradesh	8357	6	8363	10426	4	10430	11232	88	11320	9327	131	9458	9451	705	10156
27.	Uttarakhand	80	6	86	65	3	68	96	11	107	42	7	49	59	8	67
28.	West Bengal	150	84	234	119	83	202	138	122	260	100	76	176	100	76	176
29.	A & N Islands	0	3	3	0	6	6	0	2	2	0	0	0	0	1	1
30.	Chandigarh	1	0	1	1	0	1	1	0	1	1	0	1	1	0	1
31.	D. & N. Haveli	0	3	3	0	2	2	0	5	5	0	0	0	0	0	0
32.	Daman & Diu	2	0	2	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi	49	0	49	53	2	55	48	4	52	11	0	11	43	0	43
34.	Lakshadweep	0	0	0	0	1	1	0	0	0	0	0	0	0	0	0
35.	Puducherry	2	0	2	2	1	3	26	0	26	0	0	0	0	0	0
36.	Jammu and Kashmir	NA	NA	NA	NA	NA	NA	NA	NA	NA	0	0	0	0	0	0
	Total	38564	6275	44839	40774	6564	47338	42969	7125	50094	38327	6178	44505	41793	7815	49608

Note:- (i) SCs and STs (PoA) Act, 1989 has been extend to State of Jammu & Kashmir from 31.10.2019. Latest data provided by NCRB, MHA pertains to the year 2019

Source: - National Crime Records Bureau, Ministry of Home Affairs.

Annexure B to the Rajya Sabha Unstarred Que No. 1105 for 28.07.2021

State/UT-wise Cases Convicted (CON) under Total Crime against Scheduled Castes (SCs) and Scheduled Tribes (STs) during 2015-2019

SL	State/UT	2015		2016		2017		2018		2019	
		CON (SC)	CON (ST)	CON (SC)	CON (ST)	CON (SC)	CON (ST)	CON (SC)	CON (ST)	CON (SC)	CON (ST)
1	Andhra Pradesh	32	3	31	2	48	2	47	11	38	2
2	Arunachal Pradesh	0	0	0	1	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0	0	0	0	0
4	Bihar	118	2	204	5	101	1	44	0	44	2
5	Chhattisgarh	62	120	56	78	72	100	50	41	47	39
6	Goa	1	0	1	1	1	0	1	1	0	0
7	Gujarat	11	3	22	1	12	4	14	1	7	5
8	Haryana	35	0	39	0	46	0	54	0	64	0
9	Himachal Pradesh	2	0	1	0	4	0	2	0	6	0
10	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0
11	Jharkhand	40	25	87	34	19	25	29	3	17	10
12	Karnataka	23	5	22	0	21	4	45	2	26	3
13	Kerala	11	2	13	4	11	3	22	6	14	2
14	Madhya Pradesh	721	281	886	273	1055	399	754	287	964	414
15	Maharashtra	64	25	106	21	79	15	79	23	75	30
16	Manipur	0	0	0	0	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0
20	Odisha	55	32	34	18	8	0	8	3	2	0
21	Punjab	11	0	16	0	7	0	6	0	5	0
22	Rajasthan	755	161	541	139	1673	172	597	115	927	194
23	Sikkim	1	0	0	0	1	2	0	1	0	1
24	Tamil Nadu	56	0	76	1	97	2	99	0	89	6
25	Telangana	71	16	24	12	38	7	31	6	43	31
26	Tripura	0	0	0	0	0	0	0	0	0	0
27	Uttar Pradesh	2033	7	1570	12	1512	2	1551	1	1619	1
28	Uttarakhand	19	1	24	0	6	2	0	1	17	1
29	West Bengal	0	0	0	0	0	1	0	1	0	1
	TOTAL STATE(S)	4121	683	3753	602	4811	741	3433	503	4004	742
30	A&N Islands	0	0	0	0	0	3	0	0	0	0
31	Chandigarh	0	0	0	0	0	0	0	0	1	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0
34	Delhi	1	0	0	0	0	0	0	0	2	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	1	0	0	0	0	3	0	0	3	0
	TOTAL (ALL INDIA)	4122	683	3753	602	4811	744	3433	503	4007	742

Source: Crime in India

Note : Due to non-receipt of data from West Bengal in time for 2019, Data furnished for 2018 has been used

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Annexure C to the Rajya Sabha Unstarred Que No. 1105 for 28.07.2021

S. No.	States/UTs	Number of Atrocity Victims provided relief				
		2015-16	2016-17	2017-18	2018-19	2019-20
1.	Andhra Pradesh	4208	5408	5408	10995	10995
2.	Assam	NA	NA	NA	0	0
3.	Bihar	3209	2342	2342	3266	3266
4.	Chhattisgarh	531	492	883	773	940
5.	Goa	NA	NA	0	0	0
6.	Gujarat	1549	2070	2287	1741	1930
7.	Haryana	379	487	626	1003	963
8.	Himachal Pradesh	47	58	173	278	309
9.	Jharkhand	NA	117	595	556	604
10.	Karnataka	1050	1912	2277	2128	2745
11.	Kerala	333	372	600	1106	863
12.	Madhya Pradesh	5002	6303	8872	6338	6338
13.	Maharashtra	1013	1440	1808	2184	2199
14.	Odisha	1188	2108	1385	1796	2902
15.	Punjab	26	NA	NA	0	NA
16.	Rajasthan	1887	1729	3648	3727	9158
17.	Sikkim	NA	NA	NA	0	0
18.	Tamil Nadu	1329	2216	2067	1580	2530

19.	Telangana	111	1007	1007	4976	3240
20.	Tripura	NA	NA	1	1	10
21.	Uttar Pradesh	9291	11369	16507	16507	23866
22.	Uttarkhand	62	5	105	142	274
23.	West Bengal	63	61	61	108	118
24.	Chandigarh	NA	NA	0	0	0
25.	D&NH	NA	NA	NA	0	NA
26.	Daman and Diu	NA	NA	NA	0	NA
27.	NCT of Delhi	21	18	22	11	26
28.	Puducherry	NA	NA	0	0	46
	Total	31299	39514	50674	59216	73322

Note- (i) NA= Not available.

(ii) The scheme is intended towards effective implementation of the PCR Act and the PoA Act. The number of atrocity victims/their dependents provided relief is indicated the table above.

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